

To

The Consultant Judicial,

Hon'ble NGT (P.B.),

New Delhi.

Sub: Order passed in Execution Application No.10/2020 in Original Appl.
No.492/2019 Sh. Gurmail Singh V/s State of Punjab.

Ref: Hon'ble NGT order dated 04.03.2020 and e-mail to NGT by PPCB,
Jalandhar on dated 01.07.2020 and 01.09.2020

Respected Sir,

It is respectfully submitted as under:

1. That the above noted case is pending before the Hon'ble National Green Tribunal, New Delhi for the execution of the Original Application No. 492/2019 Sh. Gurmail Singh V/s State of Punjab since 27.02.2020 and is fixed for 11.09.2020.
2. That in reference to the above Execution Application, an order was passed by the NGT on dated 04.03.2020 wherein a factual as well as action report was asked by the Hon'ble National Green Tribunal from Punjab Pollution Control Board.
3. That in the continuation of the above said order, Punjab Pollution Control Board has dilly delaying the matter to take suitable action to comply the order of NGT but only to fore pass the order and take undue advantage of time lapse by taking more three months to take suitable action but yet no action has been taken and a hearing was held on dated 09.07.2020 wherein I was being noticed to appear before the Chairman of the Board, but the said matter was already appeared before the Superintendent Engineer, in which I was never been noticed to appear rather DDPO, BDPO and Xen. Panchayati Raj was called but the said meeting was having no result and now the

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matter was already pending before the Hon'ble NGT and there was no need of me to appear before the Chairman, Punjab Pollution Control Board, as they already having enough knowledge of the case.

4. That the Government Authority including Panchayat Authority respondents /JD no.1 to 12 in the case Execution Application No.10/2020 in Original Application No.492/2019 of Gurmail Singh Vs State of Punjab & others have failed the comply with decision order dated 05.08.2019 as a decree of the Civil Court of the Tribunal, NGT New Delhi.
5. That the applicant/Decree Holder is not agreed/satisfied with the reports dated 01.07.2020 and 01.09.2020 submitted by Punjab Pollution Control Board, Jalandhar but the respondents/JD No.1 to 12 nothing has been done so far in respect of removal of dirty sludge and sewerage water collected in residential area of Village Kot Khurd, Tehsil & District Jalandhar.

It is therefore, respectfully prayed that the applicant/Decree Holder sought execution against respondents /JD No.1 to 12 and immediately order for execution of decree may kindly be passed under section 25 of NGT and punish the respondents/JD No.1 to 12 under section 26 of NGT , who are failed to comply with the decree order dated 05.08.2019 passed by Hon'ble National Green Tribunal, in the interest of justice, equity and fair play.

Dated:09.09.2020

Gurmail Singh 09/09/2020
Applicant/Decree Holder